ACTION AGAINST HANKARACHARYA OF P JRI

Written Answers

178. SHRI A. G. KULKARNI: Will the Minister of HOME AFFAIRS be pleased to state the action taken by the Government of Bihar and the Government of India against Shankaracharya of Puri about his statement that no law could pr vent Hindus from practising untouch bility?

THE MINISTE: OF STATE IN THE MINISTRY OF HOME AF-FAIRS (SHRI VIDYA CHARAN SHUKLA): The Bihar Government were advised to examine the authentic text of the speec 1 delivered by the Shankaracharya at Patna on March 29, 1969 with a view to launching a prosecution. They have reported that the police instituted a case under the Untouchability (O fences) Act, 1955 and section 153-A. IPC. The case is under investigation

The police have also registered and are investigating a case under the Untouchability (Offerices) Act, 1955 in respect of the stat ments made by the Shankaracharya in Delhi on April 8, 1969.

OCCUPANCY IN GOVERNMENT HOTELS

## 179. SHRI A. 3. KULKARNI: SHRI KRISHAN KANT:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether the Public Sector hotels, particularly Ashoka Hotel is facing difficulties as regards fill occupancy and if so, what are the reasons; and
- (b) what are the occupancy ratios of these hotels during the last three years?

THE MINISTER OF TOURISM CIVIL AVIATION AND KARAN SINGH) (a) and (b) Constant efforts are made to improve occupancy in Public Sector hotels. ever, statistics for public sector hotels are maintained differently from the way they are maintained in private sector hotels, and the two types of hotels are in healthy competition. The private sector hotels, for tade reasons, do not publish their occupancy statistics. For the same trade r asons, it would be wholesome to restrict publication of statistics that are ikely to be prejudicial to trade in public sector hotels.

## शिक्षा सचिवों का सम्मेलन

to Questions

180, श्री राम सहाय:

## श्री बाबुभाई एम० चिनाई:

क्या शिक्षा तथा युवा सेवा मन्त्री यह बताने की कपा करेंगे कि दिल्ली में राज्यों के शिक्षा सचिवों के हुए सम्मेलन में जिसका उद्घाटन उन्होंने 21 मई को किया था, क्या निर्णय लिए गए; और उन निर्णयों को कार्यान्वित करने के लिए क्या उपाय सोचे गए है ?

†[Conference of Education Secre-**TARIES** 

180. SHRI RAM SAHAI:

SHRI **BABUBHAI** M. CHINAI:

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state the decisions taken at the conference of the Education Secretaries of the States which was held in Delhi and inaugurated by him on the 21st May, and what measures have been contemplated to implement those decisions?]

शिक्षातथायुवासेवामंत्री (प्रो०वी०के० आर व्वी राव): विज्ञान भवन में 21 और 22मई, 1969 को हुए, राज्यों तथा संघीय क्षेत्रों की शिक्षा सचिवों के सम्मेलन के मुख्य निर्णयों ओर सिफारिशों तथा इन निणयों को कार्यान्वित करने के लिए उठाए गए कदमों की एक प्रति-संलग्न है । दिखिये परिशिष्ट 69, अनुपत्र संख्या 6 (अंग्रेजी सस्करण)]।

† [THE MINISTER FOR EDUCA-AND YOUTH SERVICES (PROF. V. K. R. V. RAO): A copy of the main conclusions and recommendations of the Conference of Education Secretaries of States and Union Territories held at Vigyan Bhawan on 21st and 22nd May, 1969 and the steps taken to implement these decisions is attached. [See Appendix LXIX, Annexure No. 6)].

<sup>†[ ]</sup> English translation.